

DIVISION BENCH

A-02

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/133(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th June,
2021, 10:30 A.M**

Name of the Company	BANK OF BARODA Vs. RAJNANDAN SINGH		
Under Section	Section 95(1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the applicant

Mr. Avishek Guha, Advocate

ORDER

Mr. Avishek Guha, Ld. Counsel for the applicant present.

This matter was initially fixed for hearing on 05.07.2021. However, this is being taken up today on the strength of mentioning email dated 29.06.2021.

Mr. Avishek Guha, Ld. Counsel appearing for the applicant submits that he seeks leave to withdraw the Petition on the ground that the proposed

Resolution Professional is already acting as the Liquidator of the Corporate Debtor. Recording these submissions, CP(IB)/133(KB)2021 is dismissed as withdrawn with liberty to file a fresh Petition in accordance with law.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)